

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1882
TO BE ANSWERED ON 29.12.2017

Construction of Amaravati Capital

1882. SHRI J.C. DIVAKAR REDDY:
SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has given its nod to go ahead with construction of Amaravati Capital for Andhra Pradesh and set some conditions for the same;
- (b) if so, the details thereof along with other projects pertaining to Amaravati so far and pending issues with Union Government along with the reasons for the pendency;
- (c) whether the State Government is taking steps to convert municipal waste to compost or bio-methane in the same locality; and
- (d) if so, the details thereof and financial assistance being given to the State Government of Andhra Pradesh for this purpose and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) to (d) The State Environment Impact Assessment Authority, Andhra Pradesh has granted environmental clearance to the project 'Establishment of Greenfield Capital City Amaravati' in Thulluru, Tadepalli and Mangalagiri Mandals of Guntur District in favour of M/s Andhra Pradesh Capital Region Development Authority (APCRDA&CA), Hyderabad on 9th October, 2015 in terms of the Environment Impact Assessment Notification, 2006 under the Environment (Protection) Act, 1986. The environmental clearance has been granted by the SEIAA, Andhra Pradesh with 89 environmental conditions and safeguards under different heads like water environment, air environment, solid waste management, ecology, resettlement and rehabilitation, disaster management, environmental management during construction phase as well as operation phase along with environment monitoring system. Further, Hon'ble National Green Tribunal vide its Order dated 17.11.2017 in the matter of PandalaneniSrimannarayana and AnthatiKamalakar Vs State of Andhra and others declining to set aside the environmental clearance dated 9th October, 2015, further imposed additional conditions which shall be applied mutatis mutandi to the conditions mentioned in the environmental clearance already granted to the project by the competent authority. No proposal for converting municipal waste to compost or bio-methane in Amaravati has been received in the Ministry.
